CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 353/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Commission's order dated 2.9.2022 in Petition No. 261/TT/2015 directing billing and payment of transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Jabalpur Transmission Company Limited (JTCL) and Another.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Shri Rajesh Jha, Advocate, JTPCL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 1 (JTCL) submitted that he has recently been engaged in the matter and sought 4 weeks' time to file a reply in the matter along with the Vakalatnama.

2. The learned counsel for the Petitioner opposed the request of the Respondent and submitted that the Respondent did not avail of the opportunity granted on the last date of hearing, i.e., 27.8.2026.

3. After hearing both the parties, the Commission acceded to the request made by the learned counsel for the Respondent No. 1 (JTCL), and directed the Respondent(s), including JTCL, as a last opportunity, to file their respective replies, if any, within 3 weeks, with an advance copy to the Petitioner. The Petitioner may file its written submissions, if any, within a week thereafter.

4. The matter will be listed for further hearing on **7.1.2027.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)